



HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar Judicial)

File No.:- MA NO.183/2009 in MA NO. 178/2009 MA NO.182/2009

Titled

N.I.C

V/s

Mandrakhan & Ors.

..... Petitioner(s)/Appellant(s)

..... Respondent(s)

Notice to the respondent (s): -

1. Mandrakhan aged 34 years, S/O Sh. Bodho,
R/O P.O. Seenurh, Village Hiragarh Turi,
Tehsil Nowagarh Chhatisgarh at present Tawi Vihar,
Sidhra, Jammu. (Claimant)
2. Ashok Kumar S/O Sh Munshi Ram,
R/O Pouni Bharak, at present Tawi Vihar, Jammu.
(Driver of the vehicle/ Tipper No: JK02G-4625).

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 20.07.2022 10.00 A.M. or the next working day if 20.07.2022 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 23rd day of May 2022 at Jammu.


23.5.22
Registrar (Judl.)
High Court of J&K
High Court of J&K & Ladakh
JAMMU.
Jammu

No.:- 3900

Dated:- 23-05-22

Copy of the above forwarded to:

1. The Editor State times, Amphalla, Jammu for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 4 dated 07-02-2022 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.


Registrar (Judl.)
Registrar Judicial
High Court of J&K
High Court of J&K & Ladakh
JAMMU